

GOVERNMENT OF INDIA
MINISTRY OF POWER

RAJYA SABHA
UNSTARRED QUESTION NO.3671
TO BE ANSWERED ON 27.03.2018

IMPLEMENTATION OF CARRIAGE AND CONTENT SCHEME

3671. SHRI A. K. SELVARAJ:

Will the Minister of **POWER**
be pleased to state:

- (a) whether it is a fact that the States have been asked to come up with roadmaps to implement carriage and content scheme;
- (b) if so, the details thereof and the suggestions put forward by the States in this regard;
- (c) whether it is also a fact that the scheme would provide consumers the option to choose their electricity suppliers; and
- (d) if so, the details thereof?

A N S W E R

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER AND
NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a) to (d) : Government of India, through Electricity (Amendment) Bill, 2014, introduced before the Lok Sabha on 19.12.2014, has proposed to amend the Electricity Act 2003, which includes the segregation of carriage & content in the distribution sector by introducing multiple supply licensees in the content (electricity supply business) continuing with the carriage (one distribution network) as regulated activity. The Electricity (Amendment) Bill was subsequently referred to the Standing Committee on Energy. The Committee has submitted its report on 07.05.2015. Based on the recommendations of the Standing Committee on Energy and further discussion with Stakeholders including States, further amendment to the Electricity (Amendment) Bill are under process.

It is being proposed to introduce a transfer scheme for separation of distribution and supply business (carriage and content) within such period as may be decided by respective State Government.

The concept of introduction of multiple supply licensee in the Distribution sector with common network by way of separation of Carriage and Content has been proposed to be introduced with the objective to bring in further competition and efficiency in the distribution sector by giving choice to the consumers.
